

alcohol, he is least bothered about his own health, family welfare and children's education and a heavy amount of their earnings are being spent in consuming alcohol, ultimately resulting in the crisis in his economic position. Many crimes are committed under the influence of alcohol. In a drunken state, accidents are most common. A drunkard can easily indulge in theft, violence, crimes and may even commit a murder. Alcohol also causes various types of cancers. Alcohol causes emotional disturbances, depression, and may even lead to suicide. Alcohol addiction not only ruins the family of the downtrodden sections of the society, but also the major cause for poor health standards.

Women in Dibagunta Village of Nellore District were first to launch a massive movement against the evil effects of alcohol and demanded its ban. They being the ultimate sufferers of alcohol, decided to force the Government for ban of liquor. This movement spread all over the State and the Government had to ban before their genuine demands. In the recent elections held in Andhra Pradesh, each and every political party including the Congress Party promised that they would impose a total prohibition if they were voted to power. And the total prohibition in Andhra Pradesh is the result of massive movement launched by the women of the State.

I demand from the hon. Prime Minister, who also hails from a village in Andhra Pradesh and he is aware of evils of alcohol mentioned above, that this decision in Andhra Pradesh has to be taken as ideal one and impose total prohibition of alcohol in the country. Government is spending crores of rupees for the welfare of the poorer sections, and the total prohibition would be a major step among such social measures. And I also demand that 50 per cent of the loss suffered by the State Government due to this total prohibition should be borne by the Central Government as an incentive to the State Governments which come forward for such prohibition.

SHRI JASWANT SINGH (Chittorgarh): I rise to make my request about the Motion of Censure that I have moved against the Minister of State for Food.

MR. SPEAKER: When was it received? It was not put up to me. I have to go through it.

SHRI JASWANT SINGH: I appreciate the point that you have not received it. The motion was submitted by me yesterday. I will not take much time to explain about it and urge for your consideration of this motion.

MR. SPEAKER: The question is whether you can raise it before I allow you to do so.

SHRI JASWANT SINGH: I am not raising the motion as such.

MR. SPEAKER: Is it a Privilege Motion or an Adjournment Motion?

SHRI JASWANT SINGH: It is not a privilege motion; it is a Censure Motion.

MR. SPEAKER: Is it not to be admitted by me?

SHRI JASWANT SINGH: It is to be admitted by you, Sir. May I just read out the relevant portion of it? Why it should be admitted that is what I am arguing.

MR. SPEAKER: If I hear the arguments on all the notices given as to why they should be admitted, then I receive 60,000 notices on the question.

I would be required to hear those arguments. That is why the Rule says that such matters are not raised on the floor of the House before they are admitted. I will go through it. You have time for that and you can come up later on.

SHRI JASWANT SINGH: I am not arguing for its admission!

MR. SPEAKER: Otherwise, without my admitting it, you are pleading for it.

SHRI JASWANT SINGH: No, Sir, I am not even pleading for it. I am putting it across to you, if you listen to me...

MR. SPEAKER: Not his way.

SHRI JASWANT SINGH: There is a real difficulty that we are facing.

MR. SPEAKER: What is the difficulty?

SHRI JASWANT SINGH: The difficulty is that in today's List of Business is listed on my name a discussion under Rule 193.

MR. SPEAKER: But you have given a notice for that.

SHRI JASWANT SINGH: I have also given a notice as a Motion of Censure against a particular Minister who has been found as fully responsible by a Committee that was appointed by the Government. The hon. Prime Minister comes up here and says, 'I exonerate the Minister as there is no malafide.' You must please understand.

MR. SPEAKER: I am going to give you the time. You can make the same point at that time. Now, there are other Members to whom we have not allowed to raise the issues they want to raise upto this time and they may not have the time because we are coming to the leg end of this session. If you are speaking now, if you had spoken yesterday and if you would be speaking today also that means one Member has three times opportunity to speak and other Members do not have even a single time opportunity.

SHRI JASWANT SINGH: I appreciate the point. I do not wish to hog the time of the House.

[Interruptions]

MR. SPEAKER: Please cooperate. Please cooperate. You make the point, if you want, when you are allowed to raise.

SHRI JASWANT SINGH: Let me make only one point.

MR. SPEAKER: Mr. Jaswant Singhji, you always cooperate, today also you should cooperate.

[Translation]

SHRI GEORGE FERNANDES (Muzaffarpur): Why do not you fix the time for discussion on sugar muddle? In today's agenda, it has been put as a last item..[Interruptions]

[English]

MR. SPEAKER: 193 matters are generally taken up at 4.00 p.m.

[Translation]

SHRI GEORGE FERNANDES (Muzaffarpur): I suggested adequate time should be given on this. I urge upon you to take it up after lunch.

MR. SPEAKER: We can sit late in the night also.

(Interruptions)

MR. SPEAKER: I will tell you, you are making a very good point. That is why yesterday I said, "we can start the debate." Yesterday some Members, who had studied it, could have started. I was ready to allow the debate yesterday if you wanted. But there was no agreement on that point. That is why we did not take it up. Today also the most important Business before the House is passing of the Budget. You pass it and take it immediately. No problem.

(Interruptions)

SHRI NIRMAL KANTI CHATTERJEE (Dumdum): That is not necessary either. The Supplementary Budgets can be taken up in the next session. (Interruptions)

MR. SPEAKER: If you are not allowing and if you want that the House should conduct itself in that fashion that even the Budget should not be allowed to be passed then it is your judgement.

(Interruptions)

[Translation]

SHRI GEORGE FERNANDES: Please fix night hours for discussing as budget (Interruptions)

MR. SPEAKER: Within five minutes after the Supplementary Budget it can be taken up.

(Interruptions)

SHRI GUMAN MAL LODHA (Pali): Is the sugar scandal unimportant? (Interruptions)

MR. SPEAKER: Mr. Lodha, if I comment on that comment, it will be very bad.

(Interruptions)

MR. SPEAKER: Mr. Paswan, I really want that you should have enough time for that. I think immediately you can start this. Now it is a matter of Budget and if you think that the Budget is not to be passed by this House, it is your judgement. I leave it to you.

(Interruptions)

THE MINISTER OF STATE IN THE MINISTRY OF HUMAN RESOURCE DEVELOPMENT (DEPARTMENT OF YOUTH AFFAIRS AND SPORTS) AND MINISTER OF STATE IN THE MINISTRY OF PARLIAMENTARY AFFAIRS (SHRI MUKUL WASNIK): Yesterday, everybody had agreed that the Government Business should be taken up first. In the meeting called by you, we had all decided that yesterday we should pass the entire Business and today, this discussion could take place.

MR. SPEAKER: We have agreed but the Members have their views and the leaders have to carry their people with them, so you should understand their difficulty also.

RE: ISSUANCE OF PHOTO IDENTITY CARDS TO VOTERS

[Translation]

SHRI RAM VILAS PASWAN: Mr. Speaker, Sir, only three days are left of this session. The Session is going to end on the 23rd of this month. We had raised the biggest

issue yesterday relating to the amendment in the Representation of the People Act but unfortunately the Government is not coming out with an explanation. Secondly, the Election Commission has fixed January 15th as a deadline for the issuance of photo identity cards and thereafter, elections will not be held. We will again meet in February and if before that the Election Commission's veto worked, the elections can not be held. It is going to create a very big constitutional crisis. Shri Somnath Chatterjee, Shri Indrajeet Gupta and I had yesterday met the Prime Minister. We had urged upon him to get all those items passed on which all the parties were unanimous. I had mentioned it yesterday also that the Election Commission is supposed to hold elections and not to withhold them. There are not two opinions that the Election Commission is doing good work in some cases, e.g. monitoring on expenditure. It did commendable job in the elections held in Karnataka and Andhra Pradesh and we all appreciate it. But on some issues it is going beyond its jurisdiction. I want that the Government must say something on the question of the issuance of photo-identity cards. I want to level an allegation against the Central Government that it is their intention to stall it till the deadline lapsed for the issuance of photo-identity cards. Then they will impose President's rule in Bihar and Orissa and remove Janata Dal Governments in these States led by Shri Laloo Prasad Yadav and Shri Biju Patnaik respectively and hold elections there only after appointing their own candidates.

Sir, only three days are left of the current session. The Government must announce it right now in the House that the amendment Bill would be passed in this session after introducing the Bill. I seek this assurance from you. You are the custodian of this House. If a constitutional crisis arises then.

MR. SPEAKER: I gave you time and you are putting all responsibilities on me.

SHRI RAM VILAS PASWAN: Sir, I am saying it to the Government through you.

SHRI HARI KISHORE SINGH (Sheohar): I also have to say something on that.

MR. SPEAKER: Members from your party have also spoken.
[English]

SHRI SOMNATH CHATTERJEE (Bolgpur): Sir, this is a very important issue... (Interruptions)

SHRI HARI KISHORE SINGH: Sir, I want to raise a very important issue... (Interruptions)

MR. SPEAKER: After Somnathji please.

SHRI SOMNATH CHATTERJEE: In a parliamentary democracy, it hardly needs to be said that election is the very crux of the matter. Now, Sir, one person, however well intentioned he may be, cannot hold the entire electoral